

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-761/ND/2018

In the matter of :

Sony Pictures Networks India (P) Ltd

.. PETITIONER

vs.

Ortel Communication Ltd

.. RESPONDENT

SECTION

Under Section

Order delivered on 13.9.2018

Coram :

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Kunal Tandon with Advocate Ms. Niti Jain.

For the Respondent/Corporate Debtor : Mr. Virender Ganda, Sr. Advocate, Mr. Pawan Sharma, Mr. Anuj Shah, Mr. Rishabh Sharma, Advocates

For the Intervener :

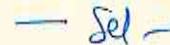
ORDER

Learned Counsel for the Applicant as well as Sr. Ld. Counsel for the Respondent are present and state that endeavours were made for settlement but Sr. Ld. Counsel Mr. Virender Ganda states that the Company is not in a position to discharge its liability and accordingly, as per the directions dated 10.9.2018, an affidavit has been filed. Ld. Counsel for the applicant seeks time to consider the said affidavit. Further, Sr. Ld. Counsel has placed on record two orders, one passed by the Hon'ble NCLAT and one of NCLT, Hyderabad Bench. The same are placed in the file.

Let the matter be placed for final consideration on 18.9.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

